

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4817
ANSWERED ON:27.04.2005
CHARGE SHEETED OFFICIALS ON OFFICIAL DUTIES
Mahato Shri Sunil Kumar;Yadav Shri Giridhari

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that a number of All India Services Officers charge-sheeted for corruption and facing trial before Criminal Courts are continuing to discharge official duties;
- (b) if so, their number, Service-wise and State-wise;
- (c) whether the Government has any policy to keep such officers away from their official duties;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): 16 IAS officers and 8 IPS officers charge sheeted for corruption and facing trial before criminal courts continue to discharge their official duties in the states. Service wise and state wise list is laid on the Table of the House.

(c), (d) & (e): Rule 3 of the All India Services (Discipline & Appeal) Rules, 1969 provide for suspension of an officer against whom departmental/criminal proceedings are pending/contemplated or criminal cases are under investigation or trial. Decision in this regard is taken by the concerned State Government/Central Government where the officer is serving taking into account the facts and circumstances of each case.

STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b), OF UNSTARRED QUESTION 4817 TO BE ANSWERED ON 27TH APRIL 2005

Cadre IAS IPS IFS

AGMUT	4	2	-
Andhra Pradesh	2	-	-
Bihar	-	2	-
Haryana	1	1	-
Himachal Pradesh	-	1	-
Jharkhand	1	1	-
J&K	-	-	-
Karnataka	1	-	-
Kerala	1	-	-
Maharashtra	-	1	-
Manipur-Tripura	1	-	-
Orissa	3	-	-
Punjab	2	-	-